

**UNIVERSAL SOMPO GENERAL INSURANCE COMPANY LIMITED**  
**Regd. Office: 201-208, Crystal Plaza, Opp. Infinity Mall, Link Road,**  
**Andheri (West), Mumbai – 400 058**

**Mailing Address: 201-208, Crystal Plaza, Opp. Infinity Mall, Link Road,**  
**Andheri (West), Mumbai – 400 058**  
**Tel: 0091 22 4067 9000**

## **AVIATION HULL “WAR AND ALLIED PERILS” POLICY**

### **SECTION ONE: LOSS OF OR DAMAGE TO AIRCRAFT**

Subject to the terms, conditions and limitations set out below, this Policy covers loss of or damage to the Aircraft stated in the Schedule against claims excluded from the Insured's Hull “All Risks” Policy as caused by:

- (a) war, invasion, acts of foreign enemies, hostilities (whether war be declared or not), civil war, rebellion, revolution, insurrection, martial law, military or usurped power or attempts at usurpation of power.
- (b) strikes, riots, civil commotions or labour disturbances.
- (c) any act of one or more persons, whether or not agents of a sovereign power, for political or terrorist purposes and whether the loss or damage resulting therefrom is accidental or intentional.
- (d) any malicious act or act of sabotage.
- (e) confiscation, nationalisation, seizure, restraint, detention, appropriation, requisition for title or use by or under the order of any government (whether civil, military or de facto) or public or local authority.
- (f) hi-jacking or any unlawful seizure or wrongful exercise of control of the Aircraft or crew in flight (including any attempt at such seizure or control) made by any person or persons on board the Aircraft acting without the consent of the Insured.

Furthermore this Policy covers claims excluded from the Hull “All Risks” Policy from occurrences whilst the Aircraft is outside the control of the Insured by reason of any of the above perils. The Aircraft shall be deemed to have been restored to the control of the Insured on the safe return of the Aircraft to the Insured at an airfield not excluded by the geographical limits of this Policy, and entirely suitable for the operation of the Aircraft (such safe return shall require that the Aircraft be parked with engines shut down and under no duress).

### **SECTION TWO: EXTORTION AND HI-JACK EXPENSES**

1. This Policy will also indemnify the Insured subject to the terms, conditions, exclusions and limitations set out below, and up to the limit stated in the Schedule, for 90% of any payment properly made in respect of:
  - (a) threats against any Aircraft stated in the Schedule or its passengers or crew made during the currency of this Policy.
  - (b) extra expenses necessarily incurred following confiscation, etc (as Section One clause (e)) or hi-jacking, etc (as Section One clause (f)) of any Aircraft stated in the Schedule.

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2. No cover will be provided under this Section of the Policy in any territory where such insurance is not lawful, and the Insured is at all times responsible for ensuring that no arrangements of any kind are made which are not permitted by the proper authorities.

### **SECTION THREE: GENERAL EXCLUSIONS**

This Policy excludes loss, damage or expense caused by one or any combinations of any of the following:-

- (a) War (whether there be a declaration of war or not) between any of the following States: the United Kingdom, the United States of America, France, the Russian Federation, the People's Republic of China; nevertheless, if any Aircraft is in the air when an outbreak of such war occurs, this exclusion shall not apply in respect of such Aircraft until the said Aircraft has completed its first landing thereafter;
- (b) Confiscation, nationalisation, seizure, restraint, detention, appropriation, requisition for title or use by or under the authority of the Government(s) stated in the Schedule, or any public or local authority under its jurisdiction;
- (c) The use of any chemical, biological or biochemical materials or the threat of same unless such materials are used or threatened to be used solely and directly in
  - (i) the Hi-jacking ,unlawful seizure or wrongful exercise of control of an Aircraft as stated in the Schedule and then only in respect of loss of or damage to such aircraft as insured under clause (f) Section One above; or
  - (ii) any threat against an Aircraft stated in the schedule or its passengers or crew and then only in respect of payments as are insured under Section Two above;
- (d) Any debt, failure to provide bond or security or any other financial cause under court order or otherwise;
- (e) The repossession or attempted repossession of the Aircraft either by any title holder, or arising out of any contractual agreement to which any Insured protected under this Policy may be party;
- (f) Delay, loss of use, or except as specifically provided in Section Two any other consequential loss; whether following upon loss of or damage to the Aircraft or otherwise.
- (g) Any
  - (i) detonation, hostile or otherwise, of any device employing atomic or nuclear fission and/or fusion or other like reaction,
  - (ii) use of radioactive contamination or matter,
  - (iii) use of an electromagnetic pulse.

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**SECTION FOUR:**

**GENERAL CONDITIONS**

1. This Policy is subject to the same warranties, terms and conditions (except as regards the premium, the obligations to investigate and defend, the renewal agreement (if any), the amount of deductible or self insurance provision where applicable And Except As Otherwise Provided Herein) as are contained in or may be added to the Insured's Hull "All Risks" Policy.
2. Should there be any Material Change in the nature or area of the Insured's operations, the Insured shall give immediate notice of such change to the Insurers; no claim arising subsequent to a Material Change over which the Insured had control shall be recoverable hereunder unless such change has been accepted by the Insurers and confirmed in writing.  
  
"Material Change" shall be understood to mean any change in the operation of the Insured which might reasonably be regarded by the Insurers as increasing their risk in degree or frequency, or reducing possibilities of recovery or subrogation.
3. The due observance and fulfilment of the terms, provisions, conditions and endorsements of this Policy shall be conditions precedent to any liability of the Insurers to make any payment under this Policy: in particular the Insured should use all reasonable efforts to ensure that he complies and continues to comply with the laws (local or otherwise) of any country within whose jurisdiction the Aircraft may be, and to obtain all permits necessary for the lawful operation of the Aircraft.
4. Subject always to the provisions of Section Five, and the Schedule, Insurers hereon agree to follow the Hull "All Risks" Policy in respect of Breach of Warranty Cover, Hold Harmless Agreements and Waivers of Subrogation.

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**SECTION FIVE: CANCELLATION REVISION AND AUTOMATIC TERMINATION**

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| Amendment of<br>Terms or<br>Cancellation           | 1. (a) Insurers may give notice, effective on the expiry of 7 days from midnight I.S.T. on the day on which notice is issued, to review the rate of premium and/or the geographical limits. In the event of the review of the rate of premium and/or geographical limits not being accepted by the Insured then at the expiry of the said 7 days, this Policy shall become cancelled at that date.  |
| Automatic<br>Review<br>of Terms or<br>Cancellation | (b) Notwithstanding 1.(a) above, this Policy is subject to automatic review by Insurers of the rate of premium and/or conditions and/or geographical limits effective on the expiry of 7 days from the time of any hostile detonation of any weapon of war employing atomic or nuclear fission and/or fusion or other like reaction or radioactive force or matter wheresoever or whensoever such detonation may occur and whether or not the insured Aircraft may be directly affected. In the event of the review of the rate of premium and/or conditions and/or geographical limits not being accepted by the Insured then at the expiry of the said 7 days, this Policy shall become cancelled at that date. |
| Cancellation by<br>Notice                          | (c) This Policy may be cancelled by the Insured or Insurers giving notice not less than 7 days prior to the end of each period of 3 months from inception.  |
| Automatic<br>Termination                           | 2. Whether or not such notice of cancellation has been given this Insurance shall <b>Terminate Automatically</b><br><br>upon the outbreak of war (whether there be a declaration of war or not) between any of the following States, namely, the United Kingdom, the United States of America, France, the Russian Federation, the People's Republic of China.<br><br>PROVIDED THAT if the Aircraft is in the air when such outbreak of war occurs then this insurance, subject to its terms and conditions and provided not otherwise cancelled, terminated or suspended, will be continued in respect of such Aircraft until the said Aircraft has completed its first landing thereafter.                      |

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**AVIATION HULL WAR AND ALLIED PERILS POLICY**

**THE SCHEDULE**

**Policy Number:**

**Insured:**

**Address of Insured:**

**Additional Insured(s):**

**Approved Lienholder(s) for Breach of Warranty protection:**

**Aircraft hereby insured:**

<b>Manufacturer</b>	<b>Model</b>	<b>Registration</b>	<b>Agreed Value</b>
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**Geographical Limits:**

**Excluding Confiscation, etc by Government(s) of:**

**Period of Policy:**

**From:**

**To:**

**Extortion and Hi-jack Expenses**  
**Limit of Policy:**

90% of any one loss and in all (WARRANTED REMAINING  
10% UNINSURED)

**Premium:**

**Immediate notice of changes in risk or of circumstances likely to give rise to a loss hereunder to  
be communicated to:**

**Stamp duty:**

**Premium Receipt No & date:**

**Dated in Mumbai:**

**Authorised Signatory**

**Seal of Company**